

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of NC-V meeting due for 22.03.2012 but actually held on 10.04.2012

The meeting No.49/AM-12 for the licensing year 2011-12 to consider the cases under Duty Exemption Schemes (Chapter-4) due for 22.03.2012 but actually held on 10.04.2012 in Room No.110 of DGFT under the Chairmanship of Shri A.K. Singh, Jt. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri R.A. Lal, Director	R.O., T.C., Noida
2.	Shri Nand Lal, Sr. D.O.	DIPP
3.	Shri K.C. Meena, Dy. DGFT	DGFT
4.	Shri Kuldeep Singh, Asstt. Director	DC (MSME)
5.	Shri P.P. Pasricha. FTDO	DGFT

The agenda for meeting No.49/AM-12 dated 22.03.2012 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 49/84-ALC3/2011 **MEETING DATE** : 22.03.2012

Case No.:2/43/84-ALC3/2011	Party Name: SRF LIMITED	Meet No/Date:49/84-ALC3/2011 22.03.2012	Status : Deferred
HQ File :01/84/050/00305/AM12/	RLA File :04/24/040/00214/AM12/	Lic.No/Date:0410130299	Defer Date:19.04.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case. The case stands for re-listing on 19.04.2012.

Case No.:23/49/84-ALC3/2011	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:49/84-ALC3/2011 22.03.2012	Status: Approved
HQ File :01/84/050/00375/AM12/	RLA File :03/95/040/00672/AM12/	Lic.No/Date:0310671642 19.12.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per decision taken by NC-VII in similar case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Flexible intermediate bulk containers net contents of exports: Polypropylene Granules: 818.18 MT., HDPE Granules:4.25 MT, Masterbatch Antifibrillant:12.27 MT, Masterbatch White: 6.14 MT, Masterbatch Colour:3.68 MT, Conductive Black:6.55 MT, LLDPE:40.95, LDPE:40.95, UV Stabiliser Masterbatch: 18 MT	951 MT	Polypropylene Granules	859.09 MT (1.05 Kg/Kg content in the export product)
			HDPE Granules	4.46 MT (1.05 Kg/Kg content in the export product)
			Masterbatch Antifibrillant	13.50 MT (1.10 Kg/Kg content in the export product)
			Masterbatch White	6.75 MT (1.10 Kg/Kg content in the export product)
			Relevant Masterbatch Colour	4.048 MT (1.10 Kg/Kg content in the

				export product
			Relevant Conductive Black	7.205 MT (1.10 Kg/Kg content in the export product
			LLDPE	43 MT (1.05 Kg/Kg content in the export product
			LDPE	43 MT (1.05 Kg/Kg content in the export product
			U.V. Stabilizer Masterbatch (containing not more than 20% U.V. Stabilizer) where Export product contains U.V. Stabilizer	18.36 MT (2% of the Resin content in Export product.
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

3	Case No.:33/49/84-ALC3/2011	Party Name: ALIZA EXPORTS PRIVATE LIMITED	Meet No/Date:49/84-ALC3/2011 22.03.2012	Status: Rejected
	HQ File :01/84/050/00385/AM12/	RLA File :06/24/040/00052/AM12/	Lic.No/Date:0610025211 23.12.2011	Reject
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that import quantity in Sq. Meter has not been provided. From the information available, import quantity in Sq. meter cannot be calculated since width variation is 12 MM to 100 MM. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.			

Case No.:1/46/84-ALC3/2011	Party Name: RADIANT EXPORTS	Meet No/Date:49/84-ALC3/2011 22.03.2012	Status: Approved
HQ File :01/84/050/00334/AM12/	RLA File :05/24/040/00348/AM12/	Lic.No/Date:0510313218 03.01.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per written comments of DC(MSME) conveyed vide their U.O.No.37(5)/03/2012-13/Hosy., dated 09.04.2012 as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	MANTA-01, 100% Polyester Knitted Pile Blankets, GSM-220+/-10%, Size-140X190	882 Pcs.	100% Polyester Knitted other Pile Polar (fleeced) twin solid fabric, GSM-220+/-10%, Width 140X190	572 Kgs.
			100% Polyester tape, width 2"	202 Meters
			100% Polyester Velcro Tape, width 1"	17 Meters
			Vinyl Bag Polypropylene 39X15 cms.	891 Pcs.
2.	MANTA-02, 100% Polyester Knitted Pile Blankets, GSM-220+/-10%, Size-180X220	1388 Pcs.	100% Polyester Knitted other Pile Polar (fleeced) full solid fabric, GSM-220+/-10%, Width 180X220	1319 Kgs.
			100% Polyester tape, width 2"	318 Meters
			100% Polyester Velcro Tape, width 1"	27 Meters
			Vinyl Bag Polypropylene 40X18 cms.	1402 Pcs.

3.	MANTA-04, 100% Polyester Knitted Pile Blankets, GSM-220+/-10%, Size-140X190	960 Pcs.	100% Polyester other Pile Polar (fleeced) Printed twin fabric, GSM-220+/-10%, Width 140X190	624 Kgs.
			100% Polyester tape, width 2"	220 Meters
			100% Polyester Velcro Tape, width 1"	19 Meters
			Vinyl Bag Polypropylene 39X15 cms.	970 Pcs.
4.	MANTA-05, 100% Polyester Knitted Pile Blankets, GSM-220+/-10%, Size-180X220	26714 Pcs.	100% Polyester Knitted other Pile Polar (fleeced) Full Printed fabric, GSM-220+/-10%, Width 180X220	25378 Kgs.
			100% Polyester tape, width 2"	6117 Meters
			100% Polyester Velcro Tape, width 1"	525 Meters
			Vinyl Bag Polypropylene 40X18 cms.	26981 Pcs.
5.	MANTA-03, 100% Polyester Knitted Pile Blankets, GSM-220+/-10%, Size-127X152	783 Pcs.	100% Polyester Knitted other Pile Polar (fleeced) small Printed fabric, GSM-220+/-10%, Width 127X152	375 Kgs.
			100% Polyester tape, width 2"	179 Meters
			100% Polyester Velcro Tape, width 1"	16 Meters
			Vinyl Bag Polypropylene 38X14 cms.	791 Pcs.
6.	MANTA-06, 100% Polyester Knitted Pile	1700 Pcs.	100% Polyester Knitted other Pile Baby Microfibre fabric,	456 Kgs.

	Blankets, GSM-220+/-10%, Size-75X100		GSM-300+/-10%, Width 75X100	
			100% Polyester tape, width 2"	389 Meters
			100% Polyester Velcro Tape, width 1"	34 Meters
			Vinyl Bag Polypropylene 38X14 cms.	880 Pcs.
7.	MANTA-07, 100% Polyester Knitted Pile Blankets, GSM-220+/-10%, Size-140X190	2011 Pcs.	100% Polyester Knitted other Pile Polar (fleeced) Printed twin fabric, GSM-220+/-10%, Width 140X190	350 Kgs.
			100% Polyester tape, width 2"	461 Meters
			100% Polyester Velcro Tape, width 1"	40 Meters
			Vinyl Bag Polypropylene 38X14 cms.	1041 Pcs.
8.	MANTA-08, 100% Polyester Knitted Pile Blankets, GSM-220+/-10%, Size-140X190	348 Pcs.	100% Polyester Knitted other Pile Polar (fleeced) Printed twin fabric, GSM-220+/-10%, Width 140X190	226 Kgs.
			100% Polyester tape, width 2"	80 Meters
			100% Polyester Velcro Tape, width 1"	7 Meters
			Vinyl Bag Polypropylene 38X14 cms.	180 Pcs.
9.	MANTA-09, 100% Polyester Knitted Pile Blankets, GSM-220+/-10%, Size-180X220	26714 Pcs.	100% Polyester Knitted other Pile Polar (fleeced) Full Printed fabric, GSM-220+/-10%, Width 180X220	5120 Kgs.

			100% Polyester tape, width 2"	1234 Meters
			100% Polyester Velcro Tape, width 1"	106 Meters
			Vinyl Bag Polypropylene 40X18 cms.	2791 Pcs.
10.	MANTA-10, 100% Polyester Knitted Pile Blankets, GSM-220+/-10%, Size-75X100	2300 Pcs.	100% Polyester Knitted other Pile Baby Polar (fleeced) Printed fabric, GSM-220+/-10%, Width 75X100	400 Kgs.
			100% Polyester tape, width 2"	527 Meters
			100% Polyester Velcro Tape, width 1"	45 Meters
			Vinyl Bag Polypropylene 28X8.5 cms.	1191 Pcs.
11.	MANTA-11, 100% Polyester Knitted Pile Blankets, GSM-220+/-10%, Size-75X100	1200 Pcs.	100% Polyester Knitted other Pile Baby Polar (fleeced) embroidered fabric, GSM-220+/-10%, Width 75X100	208 Kgs.
			100% Polyester tape, width 2"	275 Meters
			100% Polyester Velcro Tape, width 1"	24 Meters
			Vinyl Bag Polypropylene 28X8.5 cms.	621 Pcs.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.:30/49/84-ALC3/2011	Party Name :CHELSEA MILLS	Meet No/Date:49/84-ALC3/2011 22.03.2012	Status: Approved	
HQ File :01/84/050/00382/AM12/	RLA File :05/23/040/00391/AM12/	Lic.No/Date:0510314084 10.01.2012		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	100% cotton Denim Fat Girls Boot cut jeans, GSM-350+/-10%, Style: 192302/325004	2350 Nos.	100% cotton Denim fabric, GSM-350+/-10%	4524 Sq. meter (@ 1.925 Sq. meter per piece)
			65% Polyester, 35% cotton dyed fabric, GSM-105+/-10%	705 Sq. meter
			Snap Fastners	2350 set
			Rivets	9400 set
			Fusible interlining	705 Sq. meter
2.	100% cotton Denim Girls Flared Long Dress with wide belt, GSM-180+/-10%, Style: 193343/234890	3760 Nos.	100% cotton Denim fabric, GSM-180+/-10%	7238 Sq. meter (@ 1.925 Sq. meter per piece)
			Snap Fastners	3760 set
			Fusible interlining	1504 Sq. meter
3.	99% Cotton 1% Spandex	7800 Nos.	99% Cotton 1% Spandex	15015 Sq. meter (@

Girls Denim Jeans, GSM-370+/-10%, Style:0929, 0948

Denim fabric, GSM-370+/-10%

1.925 Sq. meter per piece)

70% Polyester 30% cotton printed fabric, GSM-105+/-10%

2340 Sq. meter

Snap Fasteners

7800 set

Rivets

46,800 set

Elastic of relevant width

7410 meter

Zip fasteners

7800 Nos.

Fusible interlining

2106 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:13/49/84-ALC3/2011

Party Name: LFW HAIR PVT. LTD.

Meet No/Date:49/84-ALC3/2011
22.03.2012

Status:
Approved

HQ File :01/84/050/00365/AM12/

RLA File :08/24/040/00234/AM12/

Lic.No/Date:0810107663
11.01.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Hair wigs of Polyester containing 4725 Kgs. Polyester	5135 Kgs.	Polyester Fiber (This licence is issued as per	5237.7 Kgs. (including 2%

	fiber		para 4.7 of H.B. AM 2009-14 & subject to fixation of norms by ALC in Delhi).	wastage)
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

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Case No.:36/49/84-ALC3/2011	Party Name: BUILDMET FIBRES PVT LTD.,	Meet No/Date:49/84-ALC3/2011 22.03.2012	Status: Approved	
HQ File :01/84/050/00388/AM12/	RLA File :07/21/040/00697/AM12/	Lic.No/Date:0710085501 13.01.2012		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per decision taken by NC-VII in similar case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Flexible intermediate bulk containers; content: PP 9,89,091.00 Kgs. UV 19,782 Kgs. LLDPE 1,00,000 Kgs.	11,08,873 Kgs.	PP Granules	10,38,545.55 Kgs (1.05 Kg/Kg content in the export product
			UV Stabilizer Granules	20,177.64 Kgs (1.02 Kg/Kg content in the export product
			LLDPE Granules	1,05,000 Kgs. (1.05 Kg/Kg content in the export product
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

Case No.:7/46/84-ALC3/2011	Party Name: RICHA & CO	Meet No/Date:49/84-ALC3/2011 22.03.2012	Status: Approved
HQ File :01/84/050/00340/AM12/	RLA File :05/24/040/00312/AM12/	Lic.No/Date:0510314950 18.01.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case, taking in cue from SION J-195, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies jacket made of 66% cotton 34% Polyester dyed woven fabric, GSM-240(+/-10%), Style No.4013335	4655 Nos.	66% cotton 34% Polyester dyed woven fabric, GSM-240(+/-10%)	10,241 Sq. meter (@ 2.20 sq. meter per piece)
2.	Ladies jacket made of 66% cotton 34% Polyester dyed woven fabric, GSM-240(+/-10%), Style No. 4013335P	324 Nos.	66% cotton 34% Polyester dyed woven fabric, GSM-240(+/-10%)	712.8 Sq. meter (@ 2.20 sq. meter per piece)
3.	Ladies jacket made of 66% cotton 34% Polyester dyed woven fabric, GSM-240(+/-10%), Style No. 4013335L	1207 Nos.	66% cotton 34% Polyester dyed woven fabric, GSM-240(+/-10%)	2655.4 Sq. meter (@ 2.20 sq. meter per piece)
4.	Ladies jacket made of 100% Polyester dyed woven fabric (Lining), GSM-50(+/-10%), Style No.4013335	4655 Nos.	100% Polyester dyed woven fabric (Lining), GSM-50(+/-10%)	7774 Sq. meter
5.	Ladies jacket made of 100% Polyester dyed	324 Nos.	100% Polyester dyed woven fabric (Lining),	541 Sq. meter

	woven fabric (Lining), GSM-50(+/-10%), Style No.4013335P		GSM-50(+/-10%)	
6.	Ladies jacket made of 100% Polyester dyed woven fabric (Lining), GSM-50(+/-10%), Style No.4013335L	1207 Nos.	100% Polyester dyed woven fabric (Lining), GSM-50(+/-10%)	2317 Sq. meter
7.	Ladies jacket made of 52% Linen 48% Rayon dyed woven fabric, GSM-195(+/- 10%), Style No.4103336	4260 Nos.	52% Linen 48% Rayon dyed woven fabric, GSM-195(+/-10%)	9372 Sq. meter (@ 2.20 sq. meter per piece)
8.	Ladies jacket made of 52% Linen 48% Rayon dyed woven fabric, GSM-195(+/- 10%), Style No.4103336P	376 Nos.	52% Linen 48% Rayon dyed woven fabric, GSM-195(+/-10%)	827.2 Sq. meter (@ 2.20 sq. meter per piece)
9.	Ladies jacket made of 52% Linen 48% Rayon dyed woven fabric, GSM-195(+/- 10%), Style No.4103336L	1156 Nos.	52% Linen 48% Rayon dyed woven fabric, GSM-195(+/-10%)	2543.2 Sq. meter (@ 2.20 sq. meter per piece)
10.	Ladies jacket made of 100% Polyester dyed woven fabric (Lining), GSM-50(+/-10%), Style No.4103336	4260 Nos.	100% Polyester dyed woven fabric (Lining), GSM-50(+/-10%)	6901 Sq. meter
11.	Ladies jacket made of 100% Polyester dyed woven fabric (Lining), GSM-50(+/-10%), Style	376 Nos.	100% Polyester dyed woven fabric (Lining), GSM-50(+/-10%)	609 Sq. meter

	No.4103336P			
12.	Ladies jacket made of 100% Polyester dyed woven fabric (Lining), GSM-50(+/-10%), Style No.4103336L	1156 Nos.	100% Polyester dyed woven fabric (Lining), GSM-50(+/-10%)	2185 Sq. meter
The GSM should match in both import and export. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

9	Case No.:12/49/84-ALC3/2011	Party Name: GANESHA ECOSPHERE LTD.,	Meet No/Date:49/84-ALC3/2011 22.03.2012	Status: Rejected
	HQ File :01/84/050/00364/AM12/	RLA File :06/24/040/00056/AM12/	Lic.No/Date:0610025572 18.01.2012	Reject
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not obtained the recommendations of Ministry of Environment & Forests and Department of Chemicals & Petro-Chemicals, Ministry of Chemical & Fertilizers in this case. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.			

	Case No.:14/49/84-ALC3/2011	Party Name: GANGA ACROWOOLS LIMITED	Meet No/Date:49/84-ALC3/2011 22.03.2012	Status: Approved
	HQ File :01/84/050/00366/AM12/	RLA File :30/24/040/00056/AM12/	Lic.No/Date:3010082772 18.01.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Acrylic dyed yarn (under worsted system)(1.11 Kg/Kg content in export product)	6,50,000 Kgs.	Acrylic Fibre 1.5 D-3.5 D	4,21,500 Kgs.
			Acrylic Fibre 5-7D	3,00,000 Kgs.
			Cationic Dyes 100% strength ionic character cationic	13,000 Kgs.
			Chemicals viz. Retarder/Levelling Agent, Softener (Hydrophilic/Cationic/Bulky/Silicon), Non-Ionic (Washing Agent), Acetic Acid, Anti Static Agent, Softener, Flakes	As applied for subject to*
			Wax Roll, Textile Grade Wax	As applied for subject to *

*The import of dyes and chemicals may be restricted to 14% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at S.No.5.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:2/49/84-ALC3/2011

Party Name: PALM FIBRE (INDIA)
PRIVATE LIMITED

Meet No/Date:49/84-ALC3/2011
22.03.2012

Status:
Approved

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HQ File :01/84/050/00354/AM12/	RLA File :10/24/040/00062/AM12/	Lic.No/Date:1010047829 23.01.2012		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Vinyl backed coir mats or mattings natural or bleached, stencilled or plain	2,00,000 Sq. meter	Vinyl backed coir mats or mattings natural or bleached coir backed with PVC resin	2,06,000 Sq. meter
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

12	Case No.:38/49/84-ALC3/2011	Party Name: INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:49/84-ALC3/2011 22.03.2012	Status: Deferred
	HQ File :01/84/050/00390/AM12/	RLA File :50/24/040/00011/AM12/	Lic.No/Date:5010001195 24.01.2012	Defer Date: 10.5.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case. The case stands for re-listing on 10.05.2012.			

13	Case No.:39/49/84-ALC3/2011	Party Name: INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:49/84-ALC3/2011 22.03.2012	Status: Deferred
	HQ File :01/84/050/00391/AM12/	RLA File :50/24/040/00013/AM12/	Lic.No/Date:5010001194 24.01.2012	Defer Date: 10.05.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case. The case			

stands for re-listing on 10.05.2012.

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Case No.:3/49/84-ALC3/2011	Party Name: RICHA & CO	Meet No/Date:49/84-ALC3/2011 22.03.2012	Status: Approved	
HQ File :01/84/050/00355/AM12/	RLA File :05/24/040/00391/AM12/	Lic.No/Date:0510315833 30.01.2012		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies full sleeves blouse made of 100% pure linen dyed woven fabric, GSM-92+/-10%, Style:11203539	6410 Nos.	100% pure linen dyed woven fabric, GSM-92+/-10%	19,743 Sq. meter (@ 3.08 sq. meter per piece)
The GSM should match in both import and export.				
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

Case No.:6/49/84-ALC3/2011		Party Name: GAURAV INTERNATIONAL		Meet No/Date:49/84-ALC3/2011 22.03.2012	Status: Approved
HQ File :01/84/050/00358/AM12/		RLA File :05/23/040/00409/AM12/		Lic.No/Date:0510315828 30.01.2012	
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-					
S.No.	Export Product	Export Quantity	Import item	Quantity allowed	

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1.	Girls shorts made of 100% cotton printed woven fabric, GSM-63+/-10%, Style No.148982, Smocked shorts	19,875 Nos.	100% cotton printed woven fabric, GSM-63+/-10%	23,300 Sq. meter
2.	Girls shorts made of 100% cotton printed woven fabric, GSM-63+/-10%, Style No.149074/BC, Smocked shorts	8580 Nos.	100% cotton printed woven fabric, GSM-63+/-10%	10,039 Sq. meter
3.	Infants shorts made of 100% cotton printed woven fabric, GSM-63+/-10%, Style No.149074/BC	2900 Nos.	100% cotton printed woven fabric, GSM-63+/-10%	3741 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.:7/49/84-ALC3/2011	Party Name: GAURAV INTERNATIONAL	Meet No/Date:49/84-ALC3/2011 22.03.2012	Status: Approved	
HQ File :01/84/050/00359/AM12/	RLA File :05/23/040/00415/AM12/	Lic.No/Date:0510315830 30.01.2012		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies top made of 100% Polyester printed woven fabric, GSM-88+/-10%, Style:188269, 914233	5600 Nos.	100% Polyester printed woven fabric, GSM-88+/-10%	12,600 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:8/49/84-ALC3/2011

Party Name: GAURAV INTERNATIONAL

Meet No/Date:49/84-
ALC3/2011
22.03.2012

Status:
Approved

HQ File :01/84/050/00360/AM12/

RLA File :05/23/040/00413/AM12/

Lic.No/Date:0510315836
30.01.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies top made of 100% Polyester dyed woven fabric, GSM-90+/- 10%, Style:280389	13,940 Nos.	100% Polyester dyed woven fabric, GSM-90+/- 10%	16,200 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:9/49/84-ALC3/2011

Party Name: GAURAV INTERNATIONAL

Meet No/Date:49/84-ALC3/2011
22.03.2012

Status: Rejected

HQ File :01/84/050/00361/AM12/

RLA File :05/23/040/00412/AM12/

Lic.No/Date:0510315832
30.01.2012

Reject

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given drawing/design, CAD/CAM, measurement of the export product in this case. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

19	Case No.:11/49/84-ALC3/2011	Party Name: GAURAV INTERNATIONAL	Meet No/Date:49/84-ALC3/2011 22.03.2012	Status: Rejected
	HQ File :01/84/050/00363/AM12/	RLA File :05/23/040/00417/AM12/	Lic.No/Date:0510315834 30.01.2012	Reject
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given drawing/design, sketch, CAM, measurement of the export product and CAD is not legible in this case. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.			

20	Case No.:16/49/84-ALC3/2011	Party Name: GAURAV INTERNATIONAL	Meet No/Date:49/84-ALC3/2011 22.03.2012	Status: Rejected
	HQ File :01/84/050/00368/AM12/	RLA File :05/23/040/00414/AM12/	Lic.No/Date:0510315826 30.01.2012	Reject
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given drawing/design, CAD/CAM, measurement of the export product in this case. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.			

	Case No.:17/49/84-ALC3/2011	Party Name: GAURAV INTERNATIONAL	Meet No/Date:49/84-ALC3/2011 22.03.2012	Status: Approved
	HQ File :01/84/050/00369/AM12/	RLA File :05/23/040/00410/AM12/	Lic.No/Date:0510315831 30.01.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Girls top made of 100% cotton printed woven fabric, GSM-82+/-10%, Style No.149046 Tutum Ruf Top	7650 Nos.	100% cotton printed woven fabric, GSM-82+/-10%	7080 Sq. meter
2.	Infants top made of 100% cotton printed woven fabric, GSM-82+/-10%, Style No.149046 Tutum Ruf Top	5010 Nos.	100% cotton printed woven fabric, GSM-82+/-10%	4609 Sq. meter

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:4/49/84-ALC3/2011	Party Name: STAR GLOBAL ENDURA LTD	Meet No/Date:49/84-ALC3/2011 22.03.2012	Status: Approved
HQ File :01/84/050/00356/AM12/	RLA File :13/24/040/00038/AM12/	Lic.No/Date:1310038616 31.01.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Polypropylene Multifilament yarn	5,00,000 Kgs.	Polypropylene Chips/ Granules/Resin	5,25,000 Kgs (including 5% wastage)
			U.V. Stabiliser, Master-	5,000 Kgs (@1% of

			batch, (Additive Master-batch containing 20% U.V. Stabiliser	export quantity)
			Spin finish oil	50 Kgs (@ 0.01% of export quantity)
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

23

Case No.:10/49/84-ALC3/2011	Party Name: GAURA V INTERNATIONAL	Meet No/Date:49/84-ALC3/2011 22.03.2012	Status: Approved	
HQ File :01/84/050/00362/AM12/	RLA File :05/23/040/00336/AM12/	Lic.No/Date:0510315992 31.01.2012		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and is of the view that applicant firm may also mention the size of export product i.e. 200” length and 50” width in the application form. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies Scarf made of 100% silk dyed woven fabric, GSM-50+/-10%, Style No.6203479	1030 Nos.	100% silk dyed woven fabric, GSM-50+/-10%	1133 Sq. meter (@ 1.10 Sq. meter per piece)
The GSM should match in both import and export.				
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

24	Case No.:15/49/84-ALC3/2011	Party Name: GLOBAL MODE AND ACCESSORIES PVT LTD	Meet No/Date:49/84-ALC3/2011 22.03.2012	Status: Rejected
	HQ File :01/84/050/00367/AM12/	RLA File :05/23/040/00423/AM12/	Lic.No/Date:0510315985 31.01.2012	Reject

24	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given drawing/design, size of export product (Cushion cover) in this case. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>
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25	Case No.:29/49/84-ALC3/2011	Party Name: INDO-BRITISH GARMENTS PVT.LTD.	Meet No/Date:49/84-ALC3/2011 22.03.2012	Status: Rejected
	HQ File :01/84/050/00381/AM12/	RLA File :05/23/040/00427/AM12/	Lic.No/Date:0510316019 01.02.2012	Reject
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given CAD/CAM, measurement chart, size specification of the export product. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

26	Case No.:31/49/84-ALC3/2011	Party Name: ADITYA BIRLA NUVO LIMITED.,	Meet No/Date:49/84-ALC3/2011 22.03.2012	Status: Approved									
	HQ File :01/84/050/00383/AM12/	RLA File :02/24/040/00198/AM12/	Lic.No/Date:0210173410 01.02.2012										
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-</p> <table> <tr> <th>S.No.</th><th>Export Product</th><th>Export Quantity</th><th>Import item</th><th>Quantity allowed</th></tr> <tr> <td>1.</td><td>Grey/dyed finished modacrylic blended fabrics containing modacrylic and cotton, Modacrylic:162.00 Kgs,</td><td>270.00 Kgs.</td><td>Acrylic fibre modacrylic staple fibre upto 3.00 denier</td><td>171.720 Kgs.</td></tr> </table>				S.No.	Export Product	Export Quantity	Import item	Quantity allowed	1.	Grey/dyed finished modacrylic blended fabrics containing modacrylic and cotton, Modacrylic:162.00 Kgs,	270.00 Kgs.	Acrylic fibre modacrylic staple fibre upto 3.00 denier
S.No.	Export Product	Export Quantity	Import item	Quantity allowed									
1.	Grey/dyed finished modacrylic blended fabrics containing modacrylic and cotton, Modacrylic:162.00 Kgs,	270.00 Kgs.	Acrylic fibre modacrylic staple fibre upto 3.00 denier	171.720 Kgs.									

Cotton:108.00 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:32/49/84-ALC3/2011

Party Name: LUMENS INDIA

Meet No/Date:49/84-ALC3/2011
22.03.2012

Status:
Approved

HQ File :01/84/050/00384/AM12/

RLA File :02/24/040/00202/AM12/

Lic.No/Date:0210173519
02.02.2012

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Para Aramid Gloves	850 Pair	Para Aramid fabric 650 GMS per sq. meter, width 100 Cms.	466.200 Sq. meter
2.	Para Aramid Gloves with leather	1400 pair	Para Aramid fabric 370 GMS per sq. meter, width 105 Cms.	485.720 Sq. meter
3.	Para Aramid Gloves with leather and fabric linen/ metallised	1340 pair	Fabric Linen/ Metallised, Width 105 Cms.	295 Sq. meter
4.	Industrial leather hand gloves with Twaron/ Kevlar interlock lining inside	32,000 pair	Interlock lining Twaron/Kevlar knitted lining for use in industrial leather hand gloves 200 GMS per sq. meter, width 160 Cms.	4000 meter

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.:25/49/84-ALC3/2011	Party Name: JYOTI APPARELS	Meet No/Date:49/84-ALC3/2011 22.03.2012	Status: Approved	
HQ File :01/84/050/00377/AM12/	RLA File :05/23/040/00431/AM12/	Lic.No/Date:0510316662 06.02.2012		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Ladies skirts with lining upper 100% Poly Chiffon print fabric lining 100% Poly Chiffon solid fabric, GSM-83+/-10%	2598 Nos.	100% Poly Chiffon print fabric, GSM-83+/-10%	3897 Sq. meter (@ 1.5 sq. meter per piece)
			100% Poly Chiffon solid fabric, GSM-83+/-10%	2598 Sq. meter (@ 1 sq. meter per piece)
The GSM should match in both import and export.				
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.				

29	Case No.:26/49/84-ALC3/2011	Party Name: INDIAN APPARELS	Meet No/Date:49/84-ALC3/2011 22.03.2012	Status: Rejected
	HQ File :01/84/050/00378/AM12/	RLA File :05/23/040/00429/AM12/	Lic.No/Date:0510316753 07.02.2012	Reject
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given measurement of export item, placement of panel in CAD given not in order. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.			

30	Case No.:27/49/84-ALC3/2011	Party Name: INDIAN APPARELS	Meet No/Date:49/84-ALC3/2011 22.03.2012	Status: Rejected
	HQ File :01/84/050/00379/AM12/	RLA File :05/23/040/00433/AM12/	Lic.No/Date:0510316752 07.02.2012	Reject
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given measurement of export item, placement of panel in CAD given not in order. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.			

31	Case No.:28/49/84-ALC3/2011	Party Name: INDIAN APPARELS	Meet No/Date:49/84-ALC3/2011 22.03.2012	Status: Rejected
	HQ File :01/84/050/00380/AM12/	RLA File :05/23/040/00430/AM12/	Lic.No/Date:0510316754 07.02.2012	Reject
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given measurement of export item, placement of panel in CAD given not in order. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.			

32	Case No.:40/49/84-ALC3/2011	Party Name: INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:49/84-ALC3/2011 22.03.2012	Status: Deferred
	HQ File :01/84/050/00392/AM12/	RLA File :50/24/040/00020/AM12/	Lic.No/Date:5010001217 08.02.2012	Defer Date: 10.05.2012
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case. The case stands for re-listing on 10.05.2012.			

33	Case No.:5/49/84-ALC3/2011	Party Name: TOZAI SAFETY PVT.LTD	Meet No/Date:49/84-ALC3/2011 22.03.2012	Status: Rejected
	HQ File :01/84/050/00357/AM12/	RLA File :02/24/040/00206/AM12/	Lic.No/Date:0210173856 09.02.2012	Reject
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that on the export side at Srl. No.1, type of fabric has not been clearly spelt out. On the export side at Srl. No.2, no calculation sheet has been given. No justification and stage-wise wastage has been given in the import side. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

34	Case No.:41/49/84-ALC3/2011	Party Name: INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:49/84-ALC3/2011 22.03.2012	Status: Deferred
	HQ File :01/84/050/00393/AM12/	RLA File :50/24/040/00019/AM12/	Lic.No/Date:5010001218 09.02.2012	Defer Date: 10.05.2012
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to call the applicant firm for personal hearing before NC alongwith sample, complete justification and technical person to explain the case. The case stands for re-listing on 10.05.2012.</p>			

35	Case No.:18/49/84-ALC3/2011	Party Name: JYOTI APPARELS	Meet No/Date:49/84-ALC3/2011 22.03.2012	Status: Rejected
	HQ File :01/84/050/00370/AM12/	RLA File :05/23/040/00445/AM12/	Lic.No/Date:0510317429 10.02.2012	Reject:
	<p>Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that no style number in export side, no CAD/CAM, no measurement sheet of export product has been given by the applicant firm. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.</p> <p>RLA may take suitable consequential action accordingly.</p>			

36	Case No.:37/49/84-ALC3/2011	Party Name: SRF LIMITED	Meet No/Date:49/84-ALC3/2011 22.03.2012	Status : Rejected
	HQ File :01/84/050/00389/AM12/	RLA File :04/24/040/00303/AM12/	Lic.No/Date:0410133638 10.02.2012	Reject
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not given manufacturing process, stage-wise wastage and justification of import in this case. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.			

Case No.:22/49/84-ALC3/2011	Party Name: CHELSEA MILLS	Meet No/Date:49/84-ALC3/2011 22.03.2012	Status: Approved	
HQ File :01/84/050/00374/AM12/	RLA File :05/23/040/00449/AM12/	Lic.No/Date:0510317500 13.02.2012		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Infants and girls top made of 100% Cotton dyed dobby, GSM-105+/-10%, Style No.149058/166199	9800 Nos.	100% Cotton dobby dyed fabric, GSM-105+/-10%,	10,780 Sq, meter
			100% Cotton dyed fabric, GSM-105+/-10%	1960 Sq. meter
			Elastic with relevant width	2940 meter
			Sensor tags	9800 Nos.
2.	Girls skirts made of 71%	6830 Nos.	71% Cotton 28%	7649.600 Sq.

	Cotton 28% Polyester 1% Spandex Denim, GSM-330+/-10%, Style No.910477		Polyester 1% Spandex denim fabric, GSM-330+/-10%	meter
			65% Polyester 35% cotton dyed fabric, GSM-105+/-10%	2390.500 Sq. meter
			Fusible interlining	1366 Sq. meter
			Snap Fasteners	6830 set
			Rivets	13,660 set
			Elastic with relevant width	7171.500 meter
			Sensor tags	6830 Nos.
3.	Girls Sequenced flared jeans made of 69% Cotton 30% Polyester 1% Spandex denim, GSM-300+/-10%, Style No.173332	3530 Nos.	69% Cotton 30% Polyester 1% Spandex denim fabric, GSM-300+/-10%	6989.400 Sq. meter
			65% Polyester 35% cotton dyed fabric, GSM-105+/-10%	1059 Sq. meter
			Fusible interlining	1023.700 Sq. meter
			Snap Fasteners	3530 set
			Elastic with relevant width	3706.500 meter
			Sensor tags	3530 Nos.
			Polyester Sequence Rolls	52,950 meter
4.	Girls romper with belt made of 100% Cotton Denim, GSM-170+/-10%, Style No.589989	730 Nos.	100% Cotton Denim fabric, GSM-170+/-10%	1715.500 Sq. meter
			Fusible interlining	401.500 Sq.

			meter
		Sensor tags	730 Nos.
The GSM should match in both import and export.			
The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.			

38	Case No.:24/49/84-ALC3/2011	Party Name: GAURAV INTERNATIONAL	Meet No/Date:49/84-ALC3/2011 22.03.2012	Status: Rejected
	HQ File :01/84/050/00376/AM12/	RLA File :05/23/040/00448/AM12/	Lic.No/Date:0510317498 13.02.2012	Reject
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that no CAD/CAM, measurement sheet and calculation sheet of export product has been given by the applicant firm. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.			

39	Case No.:21/49/84-ALC3/2011	Party Name: GAURAV INTERNATIONAL	Meet No/Date:49/84-ALC3/2011 22.03.2012	Status: Rejected
	HQ File :01/84/050/00373/AM12/	RLA File :05/23/040/00454/AM12/	Lic.No/Date:0510317778 15.02.2012	Reject:
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that no CAD/CAM, measurement sheet and calculation sheet of export product has been given by the applicant firm. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.			

	Case No.:20/49/84-ALC3/2011	Party Name: VIRAJ SYNTEX (P) LTD.	Meet No/Date:49/84-ALC3/2011 22.03.2012	Status: Rejected
	HQ File :01/84/050/00372/AM12/	RLA File :06/24/040/00065/AM12/	Lic.No/Date:0610025962 16.02.2012	Reject

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that no details, no justification of import item has been given by the applicant firm. Therefore, the Committee was unable to co-relate with import and export item. In view of above, the Committee was unable to finalise the norms and constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.:19/49/84-ALC3/2011	Party Name: CHANDRA MUKHI IMPEX PVT. LTD.,	Meet No/Date:49/84-ALC3/2011 22.03.2012	Status: Approved
HQ File :01/84/050/00371/AM12/	RLA File :02/24/040/00214/AM12/	Lic.No/Date:0210174444 21.02.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that no CAD/CAM, no measurement of export product has been given by the applicant firm. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting, taking in cue from SION J-166, decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Coveralls made of:- Dyed woven fabric composed of synthetic staple fiber of polyamide; Type: EN 23, width:58", weight: 4.5 OZ/ YD2, GSM-152+/-10% (Net content of fabric: 42,380.95 Sq. meter)	10,000 Nos.	Dyed woven fabric composed of synthetic staple fiber of polyamide; Type: EN 23, width:58", weight: 4.5 OZ/ YD2, GSM-152+/-10%	40,050 Sq. meter (@ 4.05 sq. meter per piece).

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

42	Case No.: 2/47/84-ALC3/2011	Party Name: PIONEER CALICOS PRODUCTS PRIVATE LIMITED	Meet No/Date:49/84-ALC3/2011 22.03.2012	Status: Rejected
	HQ File :01/84/050/00351/AM12/	RLA File :31/83/040/00232/AM12/	Lic.No/Date:3110053221 29.02.2012	Reject
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that no CAD/CAM, sketch, drawing/design, measurement sheet and calculation sheet of export products has been given by the applicant firm. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.			

43	Case No.: 1/49/84-ALC3/2011	Party Name: ARROW TEXTILES LTD	Meet No/Date:49/84-ALC3/2011 22.03.2012	Status: Rejected
	HQ File :01/84/050/00353/AM12/	RLA File :31/83/040/00230/AM12/	Lic.No/Date:3110053308 07.03.2012	Reject
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed width and GSM of the export product has not been given by the applicant firm. In view of above, the Committee was unable to finalise the norms and constrained to reject the case. RLA may take suitable consequential action accordingly.			

Case No.:34/49/84-ALC3/2011	Party Name: SKY INDUSTRIES LIMITED	Meet No/Date:49/84-ALC3/2011 22.03.2012	Status: Approved	
HQ File :01/84/050/00386/AM12/	RLA File :03/95/040/00816/AM12/	Lic.No/Date:0310685715 12.03.2012		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as detailed below:-				
S.No.	Export Product	Export Quantity	Import item	Quantity allowed

1.	Self adhesive hook tape containing the following: Net content of hook tape under EO4307.776 Kgs. net weight of hot melt adhesive glue under EO: 3701.05 Kgs. net weight of RP under EO:10000 Kgs.	10,000 Kgs.	Narrow woven fabric i.e. Hook Tape	4393.93 Kgs.
			Hot melt adhesive glue	3701.05 Kgs.
2.	Self adhesive loop tape containing the following: Net content of loop tape under EO:4275.532 Kgs. net weight of hot melt adhesive glue under EO: 3580.760 Kgs. net weight of RP under EO:10000 Kgs.	10,000 Kgs.	Narrow woven fabric i.e. Loop Tape	4361.04 Kgs.
			Hot melt adhesive glue	3580.760 Kgs.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:35/49/84-ALC3/2011	Party Name: SHANKAR PACKAGINGS LIMITED	Meet No/Date:49/84-ALC3/2011 22.03.2012	Status: Approved
HQ File :01/84/050/00387/AM12/	RLA File :03/95/040/00942/AM12/	Lic.No/Date:0310685760 12.03.2012	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case as per decision taken by NC-VII in similar case as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Flexible intermediate bulk containers: Net contents of exports: Relevant	949.070 MT	Relevant Polypropylene Granules	859.9 MT (1.05 Kg/Kg content in the export product)

Polypropylene Granules: 818.18 MT., HDPE Granules: 4.25 MT, Master batch Antifibrillant: 12.27 MT, Master batch White: 6.14 MT, Master batch Colour: 3.68 MT, Conductive Black: 6.55 MT, LLDPE: 80 MT, UV Stabiliser Master batch (containing not more than 20% U.V. Stabiliser): 18 MT

HDPE Granules	4.46 MT (1.05 Kg/Kg content in the export product)
Master batch Antifibrillant	13.50 MT (1.10 Kg/Kg content in the export product)
Relevant Master batch White	6.754 MT (1.10 Kg/Kg content in the export product)
Relevant Master batch Colour	4.048 MT (1.10 Kg/Kg content in the export product)
Conductive Black	7.205 MT (1.10 Kg/Kg content in the export product)
LLDPE	84 MT (1.05 Kg/Kg content in the export product)
U.V. Stabilizer Master batch (containing not more than 20% U.V. Stabilizer) where Export product contains U.V. Stabilizer	18.36 MT (2% of the Resin content in Export product.)

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(46)

Case No.500	M/s Niyaz Apparels, Chennai
NC 49/AM-12, dt.22.3.2012	File No.01/84/162/344/AM-12/DES-V
Ratification of input output norms for Advance Licence No. 0410012050 dated 01.02.2001 Techno Velocity Pant (Boys Pant) under para 7.5 of HBP.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to ratify the Advance Authorization issued in this case, as per sample provided by the applicant firm, as detailed below:-

S.No.	Export Product	Export Quantity	Import item	Quantity allowed
1.	Techno Velocity pant made out of 100% Nylon Taslon fabric with 100% Polyester mesh fabric	83,000 Nos.	100% Polyester mesh as lining	62,250 Sq. meter (@ 0.75 Sq. meter per piece
			65% Polyester 35% cotton 1/1/Poplin p/dyed fabric for pocketing	11,537 Sq. meter (@ 0.139 Sq. meter per piece

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(47)

Case No.501	M/s Viraj Exports Pvt. Ltd., Noida
NC 49/AM-12, dt. 22.3.2012	File No.01/84/50/474/AM-07/DES-V
Ratification of input output norms against Advance Authorisation No. 0510297920 dated 16.01.2007.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to withdraw this item

from agenda. The Chairman, Norms Committee-V has desired to arrange a meeting with JDG(Policy) to discuss the case with him.

(48)

Case No.502	M/s Richa & Co., New Delhi
NC 49/AM-12, dt. 22.03.2012	File No.01/84/50/417/AM-09/DES-V
Ratification of input output norms against Advance Authorization No. 0510232641 dated 16.12.2008.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 10.05.2012

(49)

Case No.503	M/s Richa & Co., New Delhi
NC 49/AM-12, dt.22.03.2012	File No.01/84/50/408/AM-09/DES-V
Ratification of input output norms against Advance Authorisation No.0510232231 dated 08.12.2008.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 10.05.2012

(50)

Case No.504	M/s Richa & Co., New Delhi
NC 49/AM-12, dt.22.3.2012	File No.01/84/50/336/AM-09/DES-V
Ratification of input output norms against Advance Authorisation No.0510228994 dated 08.10.2008.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 10.05.2012

(51)

Case No.505	M/s Richa & Co., New Delhi
NC 49/AM-12, dt. 22.3.2012	File No.01/84/50/172/AM-09/DES-V
Ratification of input output norms against Advance Authorisation No.0510222684 dated 24.06.2008.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 10.05.2012

(52)

Case No.506	M/s Gaurav International, Gurgaon
NC 49/AM-12, dt. 22.3.2012	File No.01/84/50/139/AM-11/DES-V
Ratification of input output norms for Advance Licence No.0510267555 dated 06.07.2010 under para 4.7 HBP.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 10.05.2012

(53)

Case No.507	M/s Gaurav International, Gurgaon
NC 49/AM-12, dt. 22.3.2012	File No.01/84/50/04/AM-11/DES-V
Ratification of input output norms for Advance Authorisation No.0510260196 dated 10.03.2010 under para 4.7 HBP.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 10.05.2012

(54)

Case No.508	M/s Gaurav International, Gurgaon
NC 49/AM-12, dt. 22.3.2012	File No.01/84/50/138/AM-11/DES-V
Ratification of input output norms for Advance Licence No.0510267556 dated 06.07.2010 under para 4.7 HBP.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 10.05.2012

(55)

Case No.509	M/s Gaurav International, Gurgaon
NC 49/AM-12, dt. 22.3.2012	File No.01/84/50/194/AM-11/DES-V
Ratification of input output norms for Advance Licence No.0510269439 dated 06.07.2010 under para 4.7 HBP.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC (MSME) for their examination and comments. It was decided to defer the case for re-listing on 10.05.2012.
